

ITEM NO.48+53

COURT NO.4

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) .....Diary No(s).42332/2024

(Arising out of impugned final judgment and order dated 11-09-2024 in WPC No.10736/2024 passed by the High Court of Delhi at New Delhi)

ADITI CHAUDHARY

Petitioner(s)

VERSUS

BAR COUNCIL OF DELHI &amp; ORS.

Respondent(s)

IA No.212722/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No.212724/2024 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)

With

D.No.42644/2024(XIV)

Date : 20-09-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Ms. Sunieta Ojha, AOR  
In D.No.42332/24 Ms. Harshita Singhal, Adv.  
Ms. Talish Ray, Adv.  
Ms. Vasudha Priyanca, Adv.  
Ms. Divita Vashisth, Adv.

In SLP© 42644/24 Ms. Shobha Gupta, Adv.  
Ms. Sanskirti Gupta, Adv.  
Mr. Anubhav Singh, Adv.  
Mr. Simranjeet K., Adv.  
Ms. Manasvi Negi, Adv.  
Ms. Akshita Mishra, Adv.  
Mr. Gaurav Meena, Adv.  
Mr. Vishal Gupta, Adv.  
Mr. R.N. Gupta, Adv.  
Mr. Shivik Chaddha, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

1. Heard learned counsel for the petitioner(s).

2. The application for permission to file the Special Leave Petition is allowed.
3. Issue notice, returnable on 25.09.2024.
4. Dasti, in addition, is permitted.

**(SATISH KUMAR YADAV)**  
**ADDITIONAL REGISTRAR**

**(PREETHI T.C.)**  
**ASSISTANT REGISTRAR**